10.7.90

PP 2247/89, PP 2248/89, PP 2249/89, PP 2250/89, PP 2251/89, DA 169/89 DA 170/89 DA 178/89 DA 177/89 DA 173/89

PP 2252/89, PP 2254/89, PP 2255/89, PP 2256/89, PP 2257/89, DA 174/89 DA 175/89 DA 171/89 DA 172/89 DA 167/89

PP 2253/89, PP 2258/89

Present: None.

This Misc. Petition is for early hearing of the O.A.filed against termination of the service of the applicant. There are 12 cases of similar nature. It will be in the interest of justice to expedite the hearing of these cases. M.P./

List all these cases on 10.10.90 for final hearing.

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(Amitav Banerji)

Chairman

Chairman

Ideaused for Applicant has confleted his argueds. For remaining frameils

List as 1110 as P. H.

Present; - 8h. D. re. Johner, court for populacione. Oh. Indufil Thanna court for Respels.

As general's concluded. Order Resound

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25/10/90

Judgement pronounced to-day

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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, DELHI.

DATE OF DECISION: 15-10-1990.

	DAIS OF		
(1) Regn. No. OA-169/1989		Union of Imia & Ors.	
Shri Kishan Pal	Vs.	Autou or Times	
(2) Regn. No. OA-170/1989		o Orea	
Shri Balbir Singh	Vs•	Union of India & Ors.	
(3) Regn. No. OA-178/198 Shri Ilam Chand	9. Vs.	Union of India & Ors.	
Shri IIam Ona. 177/198	39.		
(4) Regn. No. OA-177/198 Shri Yad Ram	۷s۰	Union of India & Ors.	
(5) Regn. No. OA_173/198 Shri Prem Raj Singh	89 • Vs •	Union of India & Ors.	
(6) Regn. No. OA-174/19 Shri Rajbir Singh	89•	Union of India & Ors.	
(7) Regn.No. OA-176/198 Shri Mahabir Singh	39.	Union of India & Ors.	
(8) Regn. No. OA-175/1 Shri Raj Kumar		Union of India & Ors.	
(9) Regn. No. OA-171/1 Shri Gyananender S	.989. Singh Vs	. Union of India & Ors.	
(10) Regn. No. OA-172/. Shri Chaman Singh	1989.	Union of India & Ors	
(11) Regn. No. OA-167/	The second secon		
Shri Sushil Kumar		Union of India & Ors	
(12) Regn. No. OA-168,			
Shri Asa Ram		Union of India & Ore	
	6 • •		
Shri D.N. Vohra	• • •	. Counsel for the Applicants.	
Shri Inderjit Sharma		. Counsel for the Respondents.	

Hon! ble Mr. P.C. Jain, Member (A). Hon'ble Mr. J.P. Sharma, Member (J).

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(Judgement of the Bench delivered by Hon'ble Mr. P.C. Jain, Member (A).

## JUDGEME NT

All these 12 Applications filed under Section 19 of the Administrative Tribunals Act, 1985 are based on similar facts, having been filed by Safai Karamcharis of Northern Railway, Delhi Railway Station, and can be conveniently disposed of by a common judgement. All the applicants have prayed for the following reliefs: -

- (i) The impugned order dated 6.12.88 removing the applicant from Railway Service without holding an enquiry under Rules 14(ii) of Railway Servants (Discipline & Appeal) Rules may be quashed and the applicant may kindly be reinstated in service with continuity of service and full back wages.
- (ii) Any other relief or reliefs be granted to the applicant as the Hon'ble Tribunal deems fit and proper in the circumstances of the case."
- The applicants were appointed as Safai Karamchari 2. in CWS, Railway Station, Delhi Main / casual labour against day to day vacancies on the dates shown against each: -
  - (1) Shri Kishan Pal 29.6.80.
    - (2) Shri Balbir Singh 29.1.80.
    - (3) Shri Ilam Chand 18.4.80.
    - (4) Shri Yad Ram 16.4.80.
    - (5) Shri Prem Raj Singh 13.3.81.
    - (6) Shri Rajbir Singh 29.1.80.
    - (7) Shri Mahabir Singh 11.2.80.
    - (8) Shri Raj Kumar 13.5.81.
  - (9) Shri Gyanender Singh 16.2.80. (10) Shri Chaman Singh

11.2.80.

- (11) Shri Sushil Kumar 15.6.80.
- (12) Shri Asa Ram 21.2.80.

On 17.8.1988, they were served individually by a Show Cause. Notice in which it was alleged that they had secured appointment as Safaiwala on fictitious casual labour cardscontaining

bogus entries of their working on the Railway prior to their appointment under CWS/DLI during the year 1980-81 and that the investigation had revealed that they had never worked on Railway prior to their engagement under CWS/DLI and thus they had obtained the service by fraudulent means and misrepresentation of facts. The applicants sent their replies on 31.8.1988 addressed to the A.M.E. (C&W), N.R., New Delhi stating that their certificates were genuine and true and they had passed screening test conducted by APO & AME in January 1987. The A.M.E. (C&W), vide his letter dated 6.12.1988 conveyed the following orders: —

"Your defence is not convincing and undersigned has come to this conclusion that you have obtained service through fraudulant means, misrepresentation, bogus casual labour cards not issued by the competent authority.

I understand that you are not a fit person to be retained in service. Hence you are hereby removed from service with immediate effect.

The appeals filed by the applicants were also rejected by the Divisional Mech. Engineer (Coaching), Northern Railway, New Delhi, vide letter dated 12.1.1989, by which they were communicated as under:

On the basis of enquiry made by Vigilance department, it had been proved that they had obtained the said appointment on the basis of casual labour cards indicating that they had worked on Railway earlier, whereas on enquiry it was revealed that they had never worked on railways, prior to their engagement under CWS/DLI and their previous casual labour cards were found to be false and bogus.

"I have gone through this case and have received the conclusion, that any appointment of any length of prior which has been obtained on the basis offalse and bogus card/certificate cannot be sustained even if worked for 8 years or so and screening etc. has taken place in between."

3. We have gone through the record and have heard the parties.

A. The case of the applicants is that each of them had put in about 8 years of service and they have been denied the protection given under Article 311 of the Constitution of India. They have pleaded that since they had acquired the status of a temporary employee, it was essential that an enquiry in compliance with Rule 14 of the Discipline & Appeal Rules should have been conducted before imposition of a major penalty of removal from service.

They have assailed the order of the Assistant Mech. Engineer as arbitrary, wholly unjustified and violative of the principles of natural justice. The socalled investigation made by the respondents as mentioned in the Show Cause Notice was made only at the back of the applicants as they sain (Isaq were never made a party to the same.

and you herourn 5. need aw In the irawritten statement, the respondents between a pleaded that the applicants were engaged as casual labour and at a second against day to day vacancies. They themselves gave in writing that they secured bogus casual labour cards by source and an allegal gratification and that they had not served the Railway Administration earlier. Under the extant rules

to notionized was not necessary to sissue a charge sheet to the

in view of the facts and circumstances of the case of the

do the replicants on the other hand have denied their confession

July, 1986 and for The applicants in his office on 31st

(Railway Board) in their letter dated 8.6.81 on the subject

of Casual Labour provide that staff paid from contingencies and who continue to do the same work for which they were engaged or other work of the same type for more than 120 days without a break will be treated as temporary after the expiry of 120 days continuous employment. These year and instructions also provide that casual labour given temporary status are eligible for all the entitlements and privileges and to the same admissible to temporary Railway servants as laid down in chapter XXIII of the Indian Railways Establishment Manual. These entitlements and privileges also include the benefits of the Discipline and Appeal Rules. In View of these instructions, the applicants having worked continuously for more than 120-days, would be deemed to have acquired esual more status and mass such, their services could not have been terminated except by holding a proper enquiry under the Railway: Servants (Discipline & Appeal) Rules, atmetanogean 1968. In the linguisy maid ato have been conducted by the THOUSE IS AS A CONTROL Department; the applicants were not associated. Similarly, the show cause notice cannot be held to be a Memorandum of Charge in accordance with the Railway Servants (Discipline & Appeal) Rules, 1968, No evidence was adduced against the applicants, mor were they given any opportunity to controvert the same . In view of this, termination of the services of the capplicants cannot be upheld. the same and to recommend the learned counsel for the applicants emphasised that the applicants should be paid arrears of pay and allowances for the period they have been kept out of job notosact of of ault of theirs and also cated a number of judgements in support of their contention. In the cases before us. according to the respondents, the applicants are said to have admitted that they had furnished bogus cards of previous employment. Whether their admission was voluntary or under duress will need to be gone into if the respondents choose to initiate an inquiry under the Railway Servants (Discipline & Appeal) Rules. After considering all relevant factors,

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we are unable to grant the prayer for pay and allowances for the period the applicants did not work on the principle of 'no work, no pay' as also due to the fact that at this stage, it cannot be said that the applicants did not contribute in any manner whatsoever to the process which resulted in the termination of their employment.

In view of the foregoing discussion, the impugned orders dated 6.12.1988 whereby the applicants were removed from service, and the orders dated 12.1.1989 whereby the appeals of the applicants were rejected are hereby quashed and set aside. The respondents are directed to take the applicants back in service on the same terms as were applicable to them before their services were terminated within 30 days of the receipt of a copy of this order by them. But the applicants will not be entitled to arrears of pay and allowances for the period between termination of their services and reinstatement. The respondents would be free, if they so decide, to initiate action under the Railway Servants (Discipline & Appeal) Rules, 1968 for the alleged misconduct in regard to furnishing of bogus service cards by the applicants. In the circumstances of the case, we leave the parties to bear their own costs.

(J.P. SHARMA)
Member(J)

(P.C. JAIN)
Member(A)